HIGH COURT OF UTTARAKHAND NAINITAL

NOTIFICATION

No. Q_2 /UHC/Admin.A/2013

Dated: May 23, 2013.

Dated: May 23, 2013.

Dated: May 23, 2013.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to letter no. 564/XXX-1/2013-26(1)/2003 dated 21.05.2013 issued by Department of Personnel Section-1, Government of Uttarakhand, Ms. Manju Rani Gupta, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Dehradun to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2014 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 93 /UHC/Admin.A/2013

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to letter no. 564/XXX-1/2013-26(1)/2003 dated 21.05.2013 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Yash Paul Sharma, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Dehradun to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2014 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 94 /UHC/Admin.A/2013

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to letter no. 564/XXX-1/2013-26(1)/2003 dated 21.05.2013 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Ram Lal, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Roorkee, District Hardwar to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2014 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 95 /UHC/Admin.A/2013

Dated: May 23, 2013.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to letter no. 564/XXX-1/2013-26(1)/2003 dated 21.05.2013 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Jaipal Singh, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Kashipur, District Udham Singh Nagar to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2014 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

No. 96. /UHC/Admin.A/2013

Dated: May 23, 2013.

In exercise of powers conferred under section 13 of Code of Criminal Procedure, 1973 read with Uttar Pradesh Petty Offences (Trial by Special Judicial Magistrates) Rules, 1997 (as applicable to Uttarakhand) and pursuant to letter no. 564/XXX-1/2013-26(1)/2003 dated 21.05.2013 issued by Department of Personnel Section-1, Government of Uttarakhand, Sri Hemant Chandra Seth, a retired H.J.S. officer, is appointed as Special Judicial Magistrate at Hardwar to try the cases under section 138 of Negotiable Instruments Act, 1881 from the date of taking over charge till continuance of the post i.e. 28.02.2014 or till the abolition of the post or till the attainment of the age of 70 years, whichever is earlier, on the pay drawn by him at the time of retirement, less the amount of pension drawn by him before commutation.

By Order of the Court,

Sd/-(Ram Singh) Registrar General.

No. 2694 /XII-e-2/Admin.A/2012

Dated: May 23, 2013.

Copy forwarded for information and necessary action to: -

- 1. The Accountant General A & E, Uttarakhand, Oberoi Building, Majra, Dehradun.
- 2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun
- 3. Principal Secretary, Legislative, Parliamentary Affairs & Language Department, Govt. of Uttarakhand, Dehradun.
- 4. Principal Secretary, Personnel, Government of Uttarakhand, Dehradun.
- Director Accounts & Entitlement Uttarakhand, 23, Laxmi Road, Dalanwala, Dehradun.
- Director, Printing & Stationery, Roorkee for Publication of the Notification in the next issue of Gazette of Uttarakhand.
- 7. District Judge, Dehradun, Hardwar and Udham Singh Nagar.
- Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
- 9. P.P.S. to Hon'ble the Chief Justice.

Continued...

- 10. P.S./P.A. to Hon'ble Judges of this Court with the request to place the Notification for kind perusal of Hon'ble Judges.
- 11. Registrar (Judicial), Registrar (Protocol), & Additional Registrar-I & II.
- Ms. Manju Rani Gupta, Block B, BGI, 100 S.F.S., DDA Flats, Pashchim Vihar, New Delhi-110063.
- Sri Yash Paul Sharma, 28C-Supriya Apartments, Pocket A-4, Pashchim Vihar, New Dehli-110063.
- 14. Sri Ram Lal, Retired H.J.S., 511, Avas Vikas Colony, Roorkee, District Hardwar.
- Sri Jaipal Singh, 90, Shakumbari Colony, Phase-II, South Civil Line, Roorkee, District Hardwar.
- Sri Hemant Chandra Seth, C/o Sri Santosh Kumar Seth, Pakki Sarai, Behind Arya Kanya School, Mirzapur (U.P.).
- 17. P.S. to Registrar General.
- 18. Senior Treasury Officer, Dehradun, Hardwar and Udham Singh Nagar.
- 19. I/c N.I.C., High Court of Uttarakhand, Nainital.
- 20. Guard File/ Assistant concerned.

Assistant Registrar Admin. A